## REFERENCES REPORTED STAMPAGE AT NAG. PUR ON 23RD NOVEMBER, 1994

SHRI PRAKASH YASHWANT AMBEDKAR (Nominated): Madam, I amraising a serious issue in this House concerning the Nagpur stampede.

It is a very serious issue. On the November, 1994 the Gowari community had taken out a morcha demanding that they should included in the list Schedule Tribes Madam, the State of Maharashtra was formed in 1960. Prior to 1969. the area which is referred to as Vidacbha was in Madhya Bharat. Previously, it was called the Central Therefores. That old Central Pro-

d its own list of the Scheduled Castes and the Scheduled Tribes. The 1930 Ceasus, which is an authentic document and which is a public document states that the Gowari community is a tribal community far as the Vidarbha is concerned. The Gowari community has been agitating for this The leaders of this community had requested the police that they would like to see the concerned Minister and put up their request behim. But, it is sad that no Minister from the Stale Government showed any courtesy of meeting them. I will not go into the words which they have used. The police on its own apprehended that nights were very cold in Nagpur and that there would be some problem. The police without any reason started a lathicharge in which 113 people died. Madam the post-mortem report is with The post-mortem report states ma. that nearly half the pesons died either due to injuries on their heads due to injuries on their private parts.

Madam, the Central Government has been recommending to the State Government for the inclusion of the Gowari Community as a separate triberight from 1967. Even in 1967, a comprehensive Bill was introduced in the Lok Sabha in which the Gowari tribe was shown as a separate tribal com-

munity which was entitled to the reservation facilities. But, due to the dissolution of the Lok Sabha, that Bill lapsed. The State Government has taken a stand which is a misleading stand, that there are two separate communities, i.e. Gond-Gowari and has been asking is that they are a separate community and they should be given reservation facilities as a tribal community. The State Government has been saying that the Gond-Gowari is not a Gowari community. Madam I would like to refer to a police report. The police has stated in the report that ladies and others who were in the front pulled down the barricades and pushed officers and men to rush towards the Assembly. This is one stand which is taken.

THE DEPUTY CHAIRMAN: Mr. Ambedkar, just a minute. Please be brief. I have 20 names with me. Let them associate themselves with this issue.

SHRI PRAKASH YASHWANT AM-BEDKAR: Madam, I will be brief. This is the official version of the police which I am reading. It says:

"At that time some women, children and aged persons were brought in the front at the instance of organisers." This is one stand which the Government has taken.

The other stand which the Government has taken in the same report is:

"Ladies and others who were in the front pulled the barricades and pushed officers and men to rush to-'wards the Assembly."

Madam, in one case, they have stated that the organisers had brought the lasies and children ahead and the other stand that they have taken is that the children and ladies were sitting in front of the Morcha. These are two conflict stands which the Government has taken. If they had beaten up the police as the State Government has stated, I would like to know as to how many police officers and how many police constables

have been injured and admitted in hospitals. Madam there is another aspect to it and that is one of criminal act on the part of the police. After lifting the dead bodies from the Moris College Road, both the sides of the roads, and the walls which were soaked in blood were washed and repainted by the police and all the evidences that were available were covered up. Madam we would like to know from the hon. Home Minister (1) whether he is going to institute an enquiry against those police officers who were responsible for wiping out the evidences that were available there; (2) whether the recommendations which were made by the Chand Committee and the recommendations which were made by the Social Welfare Department of the Central Government will be implemented by the State Government and (3) it will accept the Gowari community as a tribal community.

THE DEPUTY CHAIRMAN: Before I call Mr. Sikander Bakht, I would like to explain to the hon. Members who want to speak about the new system which we have put. If any Member wants to speak, he or she can press the button for request to speak. The chance will not be immediately given to you till I identify you. But, I can et least see the names over here....(Interruptions)

SHRI DINESHBHAI TRIVEDI (Gujrat): I pressed it but it is getting switched off by itself. Has my request got registered?

THE DEPUTY CHAIRMAN: I see your name here; I did not see your band raised. In any case, it is coming here.

ः **श्री रामदाप यग्रदा**ल (राजस्थान) : गड़बड़ हो गई है ,

उणसभाषित : क्या गड़वड़ हो गई है ? श्री प्रमोद महाजन (गहाराष्ट्र) : ग्राप हमारी ग्रोर तो देखेंगी नहीं ।

ज्यसमानि : अच्छा है अब मैं खाली इप्रमुद्दर की न फ देखूंगी, । सारा क्रजाम भोकम्प्युटर पर ग्रामे वाला है। But you can press the button.

सिकन्दर बख्त साहब, श्राप बोलेंगे ? इसके बाद तो मायावती जी का नाम है।

श्री सिक दर बष्त : सदर साहिबा, मैं दो मिनट से ज्यादा नहीं लूंगा ।

नागपुर के हादसे में जो इंसानी जाने जाया हुई हैं इस कदर बिला मकसद, बेसबब जानों का जाया करना कैलेसनेस की इंतहा है। मेरी तो यह भी समझ में नहीं याता कि अ। मतौर पर जब कभी हादंस होते हैं, इंडोनी जाने जाया होती हैं तो मतालबात होते हैं, तो इंक्यायरी के मतालवात होते हैं, कापनसंगान के मुतालवात होते हैं, वगैरह, वगैरह, । य जो जाने जाया हुई हैं, इन जानों के जाया होने का मकसद क्या हो सकता है सिवाय इसके कि हम लोगों के दिमांग इतने फल चके हैं कि सिर्फ मिलने नहीं या सकते थे उन लोगों स ? सैंकडों मील से वे लोग चल कर आए हैं, गरीव लोग कोई बात कहना चाहते हैं, सिर्फ एक मैमोरेडम देना चाहते हैं और भिनिस्टर साहिबान के पैरों में ऐसी मेंहरी कारी हुई है दि वे उनसे मिलने नहीं जा सकते हैं। उसको जारेटफाई धारने के लिए यह बताना किः पूलिस वाले जस्मी हुए हैं. पालमू हैं बिल्कल सवाल यह है कि मासून, वेगलाह लोग मरे हैं, यह बहुत ही प्रफ्लोंगनाय जान है। बच्चे-बहे स्टैम्पीड में भी परे है और लाटीचार्ज में भी भरे हैं, यह कैलेस्नेस कब तक चलती रहेगी इस मुख्य मे ? सबसे बड़ी बात यह है, सदर सहिवा कि जिन लोगों की जिन्दगी जाया हुई है, उनके खान दान में जा लीग बाकी बचे हैं उन लीगों का क्या होता? सवाल यह है कि जो लोग इन मासूम जानों के जाया होने के लिए जिम्मेदार हैं, उनका नोटिस किस तरीके से ले रहा है यह मल्का, उन लोगों को इसकी क्या सजा मिलने नाली है। यह जो गलत चीज, जो कुछ हो जाता है, बड़ी से बड़ी बात हो जाती है, उन सब को कारपेट के नीचे पहुंचा विया जाता है, यह भ्रफसोसनाक सुरतेहाल खत्म होनी चाहिए।

जो मुतालबा प्रकाश सम्बेडकर साहन ने किया है, मैं अपने आपको उन मुतालबात से बावस्ता करता हूं, लेकिन वड़ी जात मैं समझता हूं कि इन जानों के जाया होने के लिए जो लोग जिम्मेदार हैं, उनको सला मिलनी चाहिए! बहुत-बहुत शुक्रिया।

مشرى سركاس كالمرتنج تت . .... نالبور ينع حادبترس محدالساف صالع بوئى بس اس قدر ملامقعد كيرب منانون كاعنائع كزناكيليسنين كررانتهايهم ميى تدريجي سمع من سنوران . م رميمك عفي كالديث بهويت بل صا كع بهي تي مين أوم مالدا سايو-تسييري. ته المیوائزی کے خالیات ہوتے نہیں تمینسیشر کے مطالبات ويشديس يغنمه ويغمره رجوهاموا  *وزا لکع مهونی بین مان بهانون کسیسے جن ا*نسے كالمقلد كما موسكت اسريجه بسوارتيراس in land of the Colle The Warried Color with But the Family Se and Com all aldering يلى فالتوسي لا إسر الموارالدسة ي بهناه لوكه الرياسي ماريرات مى السيد سى كى المات المالية يں اور راتھی فار رق کے ار

Transliteration in Arabic script.

راي کيرايمه شهورک پرکايور ربدى الاركاب ملك الرب مرب سے فری يد ال كيانان ي يس ان لوگور كا كدا موكار مسوال اندے کہ تو اورک ان سکھے ایک ا معصوم بالزائك سالتي م ينزي ترفيد وأراس . VELLEN STONE ماك مال الوكول والس الاكتران المراه 110 60 VI Judicio

THE DEPUTY CHAIRMAN: Jaipal Ji, I have some names with me. will call you after some time. Now I will call Miss Mayavati. She is the main speaker.

कुमारी मायावती (उत्तर प्रदेश): मैं 🗞 मैं श्रापके माध्यम से पिछले महीने । दे तारीख को नागपुर में जो समाज के साथ दुखद घटना घटी उसकी श्रोर ध्यान दिलाना चाहती

गोवारी समाज की मांग थी कि उन्हें <mark>श्रनस्चित जनजाति का श्रारक्षण दिया</mark> जाए जो उन्हें 1985 के पहले से दिया जाता था और जो 1985 से बंद दिया गया। महत्वपूर्ण बात यह है कि 1956 के अनुमूचित जनशांति कानून के तहत गोवारी समाज को आदिवासी करार देकर अनुसुचित लन्जातियों मे भामिल किया गया था। 1985 तक उन्हें नौकरी और शिक्षा क्षेत्र में आरक्षण लाभ मिलता था। किन्तु महाराष्ट्र शासन ने 34 सप्रैल, 1985 को उचित बीम विष विमा एक सरकारी प्रादेश नियालकः तेतारी समाज को आदिवासी करार दिया और वर्षो पुराना आन्क्षण खत्म कर दिया था। ग्रंपनी इसी मांग को लेकर गोबारी समाय के लोग पिछले महीने 23 तारीख को नागपुर में लगभग एक लाख की तादाद में इकट्ठा हुए। लेकिन बुख की बाद यह है कि वहां पर कोई भी मंत्री उनकी जात को मुनने के लिए नहीं ग्राया, जबकि महाराष्ट्र के मुख्य मंत्री भी वहां पर मौजूद से और चार बजे है बाप पह वहा से रवान, हुए है। एक तरफ तो उनकी बात नहीं चुँगी गई ग्रौर दूसरी तरक गोवारी समाल के लोगों के ऊपर प्लिस ने बहरमी क साथ लाठीचार्ज किया जिससे भगदङ् भवी श्रौर काफी तादाद में लोग मारे गए। सरकारी रिपोर्ट के मताबिक वह 114 लोगों को तादाद नवाने है, जिसमें 24 छोट-छोटे वच्चे, 19 पूरूप श्रीर 71 बेकसूर महिलाए मौत का शिकार वनीं। जबिक हकीकत यह है कि यहां पर काफी लोग मारे गए। तो इसलिए नै बापको यह दताचा चाहती हूं दि बा यह दुखद घटना आदिवासी लोगों के ऊपर घटी तो इसका शिकार वहां के बादिवासी मती को प्रभाषा गया तथा उसको रिजाइन कराया गया, जब वि: रिजाइन क्राना चाहिए या महाराष्ट्र क मुख्य मंत्री को । ्हाराष्ट्रं के मुख्य मली को रिजाइन कराया जाए। इस काण्ड मे जो बन्दि का बक्ता पहां के प्रादिवासी मंत्री को बनाय गया है इसकी न बनाकर यहां के मुख्य मंत्री को बनाया जाता तो मैं समझती नंकि यह ठीक रहता। जिन पुलिस के अधिकारियों ने बहरमी के साथ वहां पर लाठीचार्ज के म्रादेश दिए, उनकी

कड़े स कड़ा दण्ड दिया जाए और जो लोग मौत है शिकार हुए है उनके परिवार के लोगो को उचित कम्पनशेसन दिया जाए।

मेडम्, मै आपको यह बताना चाहती हंकि जो लोग उत्तर प्रदेश की हकारी संस्कार के बारे में बोर्स है, मैं पह कहत चाहर्ता हु कि अलीगढ़ में अभी 28 तारीख को एक घटना घटा जिसम शैड्युल्ड कॉस्ट की महिलाग्रों के साथ बलाकारे हुगा: कल में अलीयत गई थी। उत्तर प्रदेश की सरकार ने इस कांड में दोषी एस एस पी० से लेकर डिप्टी एस० पी० और सी० ग्रो० की मस्पेंड किया ग्रीर उनके खिलाफ ऐवशन लिया। जिस प्रकार उत्तर प्रदेश मे जालिमों को हसारी सरकार नहीं बख्शती है तो महाराष्ट्र में कांग्रेस पार्टी की सरकार जालिमों के खिलाफ क्यों नहीं सख्ती से ऐक्शन लेती । यदि ऐसे ही होता रहा तो शैड्युल्ड कॉस्टक माथ-हाः टाईब्स ग्रौर ग्रन्य पिछडे वर्गों के लोग ग्रौर धार्मिक, ग्रन्यसंख्यक समाज के लोग ग्रापस में मिलकर उरा जालिम का और जालिस का मनोबल बढ़ाने वाली मनवादी सरकार का वह मुकाबला करेगी। इसलिए म मैडम्, श्रापके माध्यम से यह दरटशहर करने वाहती हूं कि जो दोषी ग्रधिकारी है ग्रीर कार तौर से जो दोषी यहाउट्य का मुख्य मंत्री है, तो उसके खिलाफ सब्त से सख्त कार्यवाही करनी चाहिए। इन्हीं लफ्जों के साथ आपने मुझे टाईम दिया, ध आपका मुत्रिया अदा कारती हु।

्षक्षभाषति । कृषया जरा सक्षेण ने बोर्ले तो सबको मौका मिल सकता है बोर्लने का, जिनको बोलना है।

श्री सतीश प्रधान (महाराष्ट्र): थैक यू मैडम। नागपुर मे जो घटना घटी वहां 113 लोग मारे गए, ग्रमी तक ऐसा कही भी नहीं हुग्रा। 50,000 लोग मोर्च लिकर महाराष्ट्र के विधान भवन में ग्राए थे। 50,000 लोग ऐसे एक दिन में ग्रचानक इकट्ठे नहीं हो सकते। सब लोगों को इकट्ठा करने के लए कई दिनों से गांव-गांव में, श्रलग-श्रलग जगहों पर मीटिंगे

## [श्री सतीश प्रधान]

305 चल रही थीं। सब जगहों से लोगों को इकट्ठा करके फिर नागपूर में लाया गया। इतना सब होते हुए भी महाराष्ट्र के पुलिस डिपार्टमेंट को नागपुर के पुलिस डिपार्टमेंट को ग्रौर सेंट्रल गवर्नमेंट के इंटेलिजेंस डिपार्टमेंट को भी इसके बारे में क्या कुछ जानकारी थी या नहीं थी ? इतने लोग इकट्ठा होने वाले है, उन्होंने उसके लिए, हम क्या बन्दोबस्त करने वाले हैं, इसके बारे में कुछ सोचा था या नहीं सोचा था. इसके बारे में सभी तक न स्टेट गवर्नमेंट, न सेंटल गवर्नमेंट, न ग्रौर कोई स्रागे स्राया है कि बताएं कि उनका कहना क्या है, उन्होंने क्या बन्दोबस्त किया था । मैं यह जानना चाहता हूं गृह मंत्री जी से कि इसके बारे में वे बताएं कि उनका कहना क्या है ?

दूसरी बात यह है कि लोगों की यह बहुत पुरानी डिमांड है, इसके बारे में ग्रभी तक फैसला च्यों नहीं किया गया? फाइनल डिसीजन करने के लिए सरकार ने कोई कदम क्यों नहीं उठाया, यह भी मैं जानना चाहता हं।

तीसरी वात यह है कि यह सब दुर्घटना हो जाने के बाद जो लोग जख्मी हए, जो इन्ज्योर हुए थे, जो अस्पताल में भैनी किए गए थे, उनके लिए दवा-दारू का पूरा बन्दोबस्त ठीक ढंग से क्यों नहीं किया गया ? इतना ही नहीं, जो लोग इकटठे हए थे, उनमें से कई लोग लापता हो गए तो उनकी जानकारी, कौन कहां है, वे सब आदिवासी लोग जो गांव से शहर पहली बार ग्राए थे, तो उनके कुछ भी मालुमात नहीं है। उनकी मदद करने के लिए सरकार ने कुछ भी नहीं किया । तो मैं यह जानना चाहता हूं कि इसके बारे में सरकार ने क्या किया है ? इस बारे में आप ग्रागे क्या करना चाहती हैं, यह मैं जानना चाहता हूं ग्रौर यह सवाल ब्राप हल कीजिए; इतना ही कहता हूं, धन्यवाद । विराहित प्रकारित है। तो उन्हें के विराहित है। इ.स.च्या १९८४ है जिल्ला

SHRI SURESH KALMADI: (Maharahstra): Madam, this inclent which

happened at Nagpur is indeed most unfortunate ... (Interruptions) ... It is a very very unfortunate incident, Madam, and no amount of discussion can bring the lives back. We have to, no doubt, express regret at the death of so many people at Nagpur. But, it is also important that the whole incident must be seen in the correct perspective.. (Interruptions)

GURUDAS DAS SHRI **GUPTA** (Wes: Bengal); What is this? ... (Interruptions)... It is good to have a perspective. But, do you condemn the killings or not? ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Let him speak.

SHRI GURUDAS DAS GUPTA. Madam, does he condemn the incident and the police firing? What is 'perspective'?

SHRI SURESH KALMADI: That is my point. My point is this that there was not police firing there. So, don't misguide the House... (Internaptions)

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, please sit down... (Interruptions) ...

SHRI SURESH KALMADI: Madam. Mr. Gurudas Das Gupta is bringing There was in some wrong points. no police firing at all.

THE DEPUTY CHAIRMAN: Suresh Kalmadi, just a minute please. Mr. Das Gupta, everybody has aright to his opinion.. (Interruptions)... Please one minute. .. (Interruptions) Just please. (Interruptions).. you see in this House various opinions are expressed. Let us have some patience to listen to every opinion. I am quite sure you may not agree with him and he may not agree with But, that does not mean that he and you do not have your right I have to express your opinions. many other names and there will be different ways of looking at the situation. If he is right or wrong, let the House later on see as to what it is.

Let the Government inquiry come. But let him have a chance to speak. That is for ... (Interruptions) .....

MAHAJAN: Let SHRI PRAMOD him speak and let him support what-Let him take ever has happened. a right perspective.

THE DEPUTY CHAIRMAN: Mr. Ambedkar, please. I have patience to listen to everything. Whether I agree or disagree, I listen to everything... (Interruptions)...

उन्हें बोलने दीजिए।

Please... Yes, Mr. Kalmadi.

SHRI SURESH KALMADI: Madam, I started by saying that it was a very unfortunate incident. There was a crowd of about 30,000 Gowadis, demanding that Gowaris should be given the Scheduled Tribe status. It is true that they wanted the Minister, Pichchad, to come Mr. Madhukarrao and address the gathering. Unfortunately, Mr. Pichchad was busy with some Bill in the Upper House and he But, in his place, could not come. his Cabinet Minister who was also Tribal Minister Mr. Sarup Singh Naik voluntered to go and meet the crowd. This is on record. When he said that he could come, the leader of the Gowaris said that he did not want him and he wanted Mr. Madhukarrao Mr. Madhukarrao Pichchad himself. was busy in the House and he could In spite of that, not go. he has accepted the moral responsibility and he has resigned from his Ministership. It is not that anybody not resigned. .. (Interruptions) ....

SHRI PRAMOD MAHAJAN: It is the whole Mithe responsibility of nistry. (Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. I will not allow this kind... (Interruptions). See it is a very tragic event in which more than a hundred lives have been lost. I think, it is necessary that we should discuse this

tragedy in all seriousness so that you can get some... (Interruptions)... Let realise the seriousness of the situation. Though it is a State matter which we don't discuss the Chairman has permitted it: so, I am allowing every name which has come to me Thesituation was to discuss it. very tragic. Now, if we are going to cross-question each other if it is right or wrong it is of no use because I am sure, Mr. Kalmadi is not Minister-he was not the Minister there and he is only putting his view point. Please listen. You put your viewpoint and he will listen to it and then something can come out. Have peace in the House.

SHRI MD. SALIM (West Beganl): The Government should come out with a statement.

THE DEPUTY CHAIRMAN: Let this be over. I can call the Minister to answer now. But let everybody ... (Interruptions) . . . whatever would have been should have been could been, whatever it is, we should look at it. Please let us not argue on that.

SHRI SURESH KALMADI: Madam. when the Minister did not come, the did get unruly. It was unruly for over two hours and it started breaking the barricade and the whole lot wanted to swarm into the Legislative Assembly where the Session was in progress. Ιf that sort of thing had happened, I don't know danger would have been in the Legislative Assembly building itself. What would have happened to them? police only resorted to a mild lathicharge.. (Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, what is this? Madam.. Madem. the hon. Member is saying that a mild lathi charge had been resorted. Madam, this is shameless. I put it on record. This is shameless, absolutely shameless, unprecedented. What is this? there is a limit in Parliament also.

SHRI PRAMOD MAHAJAN: Whatever Mr. Suresh Kalmadi says it is obviously the Congress line. Let us know it.

.. (Interruptions) ..

THE DEPUTY CHAIRMAN: Mr. Ambedkar, please take your seat.

SHRI SURESH KALMADI: My point is that on these people there was That must be borne in mind. There was a lathi-charge and due to the lathi-charge, the crowd from the and the crowd from the middle mingled and this very unfortunate incident took place. We regret the incident which took It was more of the nature of an accident and it was accident. I would like to say that the Chief Minister was not there. He had gone to Bombay. When this incident took place he was not at Nagpur. Madam, I would like to say that besides the Minister's resignation, judicial probe by a High a high-level Court Judge has been ordered. One lakh rupees in compensation...(Interruptions) ... per person has been given. Some body said that the compensation has not been given. Anybody injured has paid Rs. 25,000. But, of course, we cannot bring the life back. I would like to say that measures have been taken by the Government. Also, Madam, in the past few months, a lot of concessions been given to the Scheduled Castes and Scheduled Tribes in Maharashtra. There have been the Vidarbha Development Board, the Maharashtra Development Board, and the Marathwada University has been renamed as Ambedkar University. All these steps have been taken for the SCs and STs' uplift and this one single incident which is a very unfortunate incident should not have happened and it should be treated as an accident. It is regrettable.

THE DEPUTY CHAIRMAN: Shri Chaturanan Mishra.

श्री खतुरानन मिश्र (बिहार) : उपसभापति महोदया, उस घटना के घटने के बाद मैं वहां गया था, ग्रस्पताल भी गया था । जो लोग उसमें मारे गये श्रे

उनके परिवार के लोगों से भी मिला । प्राइवेट नरसिंग होम में भी गया जहां पर लोग घायल पड़े हुए थे । मैं इस नतीजे पर पहुंचा कि ग्रब इस देश में हम लोग ग्रसभ्य हो गये हैं जो इस तरह की घटना करते हैं। सभ्य लोगों सरकार नहीं है। मैं ऐसा क्यों कहता हं? मैं श्रापको बता रहा हं कि मेरे प्रकृत के उत्तर में, जो प्रकृत यहां भ्राज नहीं भ्रा सका, मंत्री महोदय ने जो जवाब दिया है एक शब्द भी रिग्रेट का नहीं कहा । कम से कम हमारे कांग्रेसी सदस्य श्री कलमाडी ने रिग्नेट तो कहा। मंत्री महोदय ने निन्दा भी नहीं की . श्रद्धांजलि भी नहीं दी । ग्रगर ग्रापकी तरफ से श्रद्धांजलि भी ग्रा जाती तो भी ठीक था, वह भी नहीं ग्राई । क्या हम लोग सभ्य है या ग्रसम्य हो चके हैं यह मैं जानना चाहता हूं।

दूसरी यह बात कहना चाहता हं कि महिला पुलिस वहां पर थी । महिला पुलिस के रहते मर्द पुलिस को भेज कर महिलाओं पर जो लाठी चलवाई गई उसका क्या भ्रौचित्य है ? इतने लोग मारे गये एक भी मर्डर का मुकदमा क्यों नहीं दर्ज किया गया ? लोग लाठी से मारे गये या दूसरे तरीके से मारे गये इसकी जांच करना कोर्ट का काम था । मैंने सरकार से ग्रनरोध किया था ग्रौर यहां गह मंत्री जी से ग्राकर मिला था ग्रीर कहा था क्योंकि ग्रादिवासियों का मामला है इसलिए केन्द्र सरकार को भी हस्तक्षेप करने का ग्रधिकार है, राज्यपालों को भी हस्तक्षेप करने का अधिकार है ग्रादिवासियों के मामले में । जितने भी वहां पर स्राफियर्स हैं वे सारे एविडेंस को वर्बाद कर रहे हैं तो इंक्बायरी किस बात की होगी इसीलिए मैंने मांग की थी कि इन ग्रफसरों को वहां से हटा दें।

दूसरी बात है कि जब पुलिस लाठी चार्ज करती है तो ठीक उसी वक्त लाइट ग्राफ कर दी जाती है, रोशनी गुल हो जाती है । इसके चलते इतने लोग मरे हैं। सरकार ने जो जवाब दिया है मैं चाहता या कि सरकार इस बात का उल्लेख्न करती कि सरकार ने रोशनी गुल क्यों होने दी। यह कैसे हुआ यह मैं जानना चाहता हूं।

मैंने एक ग्राठवीं क्लास की लड़की को देखा, जिसके पांव जल गये थे। वह बताती है कि बिजली की लाइन ट्टकर गिर गयी, करन्ट लगने से ऐसा हुआ या किसी श्रौर चीज से हुश्रा, य वह बता नहीं सकी। जितने भी लोंग ग्रस्पताल में थे, उन्होंने कहा कि यह बताना कठित है कि क्या हुम्रा। ये लोग म्रागे बैठ हये थे । करीब चार-पांच हजार महिलाएं बच्चों को लेकर वहां बैठी हुई थीं। मैं कलमाडी जी से कहंगा कि यह महिलाएं **भापकी** ग्रसेम्बली पर कब्जा नहीं कर सकती थी । ग्रसेम्बली वहां से कम से कम एक किलोमीटर दूर है। हो सकता है, मैं कोई नाप लेने के लिये फीता लेकर नहीं गया था, लेकिन मैं वहां खुद गया था श्रौर मैं इस नतीजे पर पहुंच। हं कि **ग्रसेंबली व**हां से कम से कम एक किलो मीटर दूर थी । दिल्ली में इतने प्रदर्शन होते हैं। लेकिन यहां इस तरह से लोग मारे नहीं जाते। श्राप कहते हैं कि माइल्ड लाठी चार्ज हुआ। ग्रगर माइन्ड लाठी चार्ज में इतने लोग मारे गये तो सोरियस लाठी चार्ज अगर किया होता तो महाराष्ट्र में कोई नहीं बच सकता। श्रगर श्रापका यही काइटीरिया है तो ऐसा बार-बार होगा । सरकार कहती है कि हमने प्रत्येक मरने वाले को 50 हजार रुपथा दिया। मैं कांग्रेस पार्टी को ग्राफर करता हूं कि **ग्राप भो रिये । हम ग्रापको एक-एक** लाख रुपया देते हैं । नग आप तैयार हैं ? इतने बड़े हादसे की ग्रगर यही ग्रापकी कसौटी है तो हम देने के लिये तैयार हैं। (व्यवधार) महाराष्ट्र मे जो लोग 50-50 हजार रुपया कम्पनसेशन दे रहे हैं, हम उनको एक एक लाख रुपया देंगे। (ब्यवधान) हम दो-दो लाख रुपया भी चंदा करके देने के लिये तैयार हो जायेंगे। लेकिन क्या यह कोई तरीका है ? (व्यवधात्र) श्रापकी तरफ से 50 हजार रुपया है। यह लज्जाजनक बात है। जब हम लोग यह बात उठाते हैं कि इतने लोग मारे **गये** हैं, निरपराध लोग मारे गये है,

भ्रौरतें मारी गई हैं, बच्चे मारे गये हैं तो म्राप हमको कहते हैं कि हम 50-50 हजार रुपया उनको दे रहे हैं।

श्री रजनी रंजन साह (बिहार) ः यह वड़ी दुखद घटना है लेकिन ग्राप यह क्यों कह रहे हैं कि ग्राप लोग मरिये।

श्री चतुरानन मिश्रः श्राप लोंग जो यह दे रहे हैं यह बड़ी लज्जाजनक बात है।

श्री रजनी रंजन साहू : यह लज्जाजनक बात है जो ग्राप कह रहे हैं।

श्री चतुरानन मिश्रः मैं एक बात श्रापसे कहना चाहता हूं कि वहां एवी छेंस बरबाद हो रहा है श्रीर वही श्राफिसर वहां पर रखे हुये हैं। कम से कम उनको वहां से हटा तो देना चाहिये था। श्रगर सरकार में थोड़ी बहुत सभ्यता होती तो उनको वहां से हटाकर इसकी निष्पक्ष जांच करवाते। लेकिन सरकार ने ऐसा नहीं किया।

्रमैं दो सुझाव देना चाहता हूं । पहला तो यह है कि गोवारी जाति के ये लोग, यह ठीक है कि ऐसी बहुत सी जातियां हैं जिनके भ्रावेदन यहां पड़े हुए हैं । मैं खुद उनका प्रतिनिधित्व कर चुका हूं। बिहार में कोज जाति हैं, यस्लिम धोबी हैं, मस्लिम मल्लाह हैं, चम्पारन डिस्ट्रिक्ट में थारू हैं, इस तरह है बहुत सी जातियां हैं । इसके लिये मैं चाहता हूं कि सरकार सुप्रीम कोर्ट के जज के मातहत एक कमीशन बिठाये श्रौर इसका ऋइटेरिया तय कर दे कि कौन गैंडयल्ड कास्ट में भ्रायेंगे भ्रौर कौन नहीं ग्रायेगे । ग्रब ब्राहमण लोगों को कहा जायेगा कि सभी ब्राह्मण शैड्येंल्ड कास्ट हो जायें । पहले भी बाह मणोत्तर खाया ग्रौर **ब्रब हरिजनोत्तर खार्येगे । मैं चाहता हूं** कि इसका काइटारिया तय कर दिया जायें कि किसका नाम हटाया जाये ग्रौर किसका न हटाया जाये । इसके लिये ग्राप एक ऋाइटेरिया तय कर दीजिये । वैसे ही **ग्र**गर ग्राप हटा दें तो यह उचित नहीं है। मैं यहांपर एक छोटी सी बात की चर्ची

## [श्री चतुरानन मिश्र]

करना चाह रहा हूं। उपसभापित महोदया, एक कोड इसके लिये तय होना चाहिये। अभी हमारी माननीय सदस्या मायावती जी भी बोल रही थीं। ठीक उन्होंने वहां पर जा कर यह किया। लेकिन में अलीगढ़ को भी लें। मैं उनसे पूछना चाहता हूं कि मसूरी में क्या हुआ।

यह स्रमी जब उत्तराखंड ... (व्यवधान)

उपसभागित: हाऊस का समय जा रहा है। जयाब देने के लिए वह यहां नहीं हैं इनलिए स्राप स्रपनी बात कहें।

श्री चतुरानन निश्न : यहां नहीं हैं लेकिन ग्रापके माध्यम से सभी सुनते हैं, वह भी सुन लेंगी।

उपसभापति: मैं इसलिए कह रही हूं क्योंकि मेरे पास बहुत से नाम है।

श्री चत्रातन मिश्र : मैंने यह कहा कि यहां पर जब फायरिंग हुई, उत्तराखंड के लोगों पर भी फार्यारंग हुई थी, क्या वहां कोई सम्म सरकार नहीं है। मसूरी में फायरिंग हुई, खटीमा में हुई, न्यायायिक जांच भी नहीं हुई । मैं यह पूछना चाहता ह कि यह दो कसौटियां क्यों हैं ? दो कि यह इसलिए मैं यह कहना चाहता हुं कि प्रधानमंत्री जी सभी पोलिटिकल पार्टीज की मीटिंग बुलावे जिसमें यह तय हो कि हम लोग कैमे प्रदर्शनों को कंडक्ट करें। इतना गोलीकांड अगर देश में होता में प्रजातंत्र रहातो फिर इस देश खत्म हो जाएगा । उत्तर प्रदेश, बिहार या दूसरे राज्यों में जब तब पुलिस गोनीकांड हो जाता है लोगों के ऊपर, इपको खत्म किंग जाए । मैं एक बात और कहना चाइंगा। यहां चर्चा चली कि नागपुर में प्रदर्शन के वका मुख्य मंत्री नहीं थे । यह कहा सही बात नहीं है। एक बजे से लेकर 6 बजे तक घटना हुई । एक बजे के बाद, उनको यह सूचना थी... (च्यवधान) 171

> श्री चनेत्र देराई (महाराष्ट्र) : वहाँ स्रो रोज मोर्जा होता है ।

श्री चतुरानन सिश्चः डेली मोर्चा होता है लेकिन इतने लोग मारे नहीं जाते हैं। यह सब लोग कांग्रेस के सपार्टर थे, भित्न हे(कर गयेथे। वह कहने लगे कि इमको क्या मालुम था कि हमका मार दगे। हमने कहा कि आपने उनका बदन सपार्ट किया, इसलिए आफ्को इनाम मिल गया है । इसलिए मैं भ्रापसे अनुरोध करना चाहूंगा कि सच्चाई पर क्राधारित बात होनी चाडिये श्रौर इस तरह की घटना में पार्टी दृष्टिकोण से काम मत लीजिये नहीं तो देश बरबाद हो जाएगा । अभी मैं केन्द्रीय सरकार से ग्रन्रोध करूंगा कि श्राप पोस्टमैन का काम नहीं करें। गृह मंत्री जी ने मेरे प्रश्न का ग्रभी जो जवाब दिया कि वहां से चिट्ठी ग्राई है, हम ग्रापको देते हैं तो यह काम तो पोस्टमैन करता है । आदिवासियों की समस्या, शैड्यूल्ड कास्ट्स की समस्या पर तो केन्द्रीय सरकार को स्वयं भी ग्रधिकार है कि इसको हत करें श्रौर सी०बी०ग्राई० से जांच करवाई जाएं। जो नींसग होम्स में हैं, उनको कुछ नही दिया गया है, जो प्राइवेट ट्रीटमेंट करवा रहे हैं उनको भी कुछ नहीं दिया गया है । सन्को रिहेबि-लिटेट करिये, यह मेरा ग्रापस कहना है।

THE DEPUTY CHAIRMAN: I have so many names—seven names on the subject. Then we have another one on the ATR and then we have espionage in ISRO and the killing of an IAS officer in Muzaffarpur in Bihar. And then there are three other subjects.

SHRI SURESH KALMADI: The Indrani train matter.

THE DEPUTY CHAIRMAN: Yes, the Indrani train matter.

Shri Jaipal Reddy.

STRIS. JAIPAL REDDY (Andhra Pration): Madam. I would not like to take much time of the House. At the onter I resociate muself completely with the sentiments articulated by Mr. Pratioch Ambedder Madam, the tragedy aparty because it is absolutely avoidable.

The sensitivities of the tribals who gathered in tens and thousands there were absolutely ignored. The policemen or the rulers there did not realse that the tribals who gathered there were so innocent that even a lathi charge could send them into a tizzy, and it ended up in an unparalleled human tragedy. Since matter concerns the tribals, as it been stressed already, I demand the Government of India should come out with a specific statement and the demands of the tribals should be dealt with and conceded on merits by the Government of India straightaway. And why should the matter be left to the Maharashtra Government which has been found to bankrupt in imagination and solvent only in cruelty?

श्री मुभचन्द भीणा (राजस्थान) : उपसभापति महोदया, श्री प्रकाश सम्बेडकर जी ने इस मामले की चर्चा सदन के अन्दर की, उसके साथ सहमत होते हुए मैं भी अपनी कुछ बात कहना चाहता हूं। 23 नवम्बर की नागपुर के अन्दर जो घटना घटी वह बहुत ही दर्दनाक, दुखदायक है। इसकी जिननी भी भत्सेना की जाए, उतनी ही कम है। क्योंकि 113 ग्रादिवासी जिस्को माल भगदङ का नाम दिया जाए कि भगदड़ में मर गए इसने तो ऐसा लगता है कि सरकार के प्रतिनिधि के रूप में जो प्रणासन कार्य कर रहा था, ग्रादिवासियों की समस्याग्रों की ग्रोर उनकी विशेष कोई रूचि नहीं थी । केवल उन ग्रादिवासियों की हत्याएं, ग्रादिवासियों की मृत्यु पुलिप की ज्यादती के कारण हुई। सरकार की मादिवासी रिजरवेशन की जो उनकी 85 से पहले की व्यवस्था थी उसको लागू कराने के लिए जो स्रांदोलन किया जारहा था उसको पुलिस के माध्यम से सरकार जबर्दस्ती दवाना चाहती थी। या नहीं तो स्र दिवासी बच्चे, महिलाएं बहुढे ऐमे लोग कभी प्रशासन की जो डोर थी लाईत थीं उसको तोड की के लागों ने नहीं सकते थे। प्रशासन जनदंस्ती उन ग्रादिवा सियों के खिलाफ यह ग्रत्याचार किया । उन पर लाठी चार्ज किया । उसी के कारण इन लागों की मृत्य हुई । जिन्ने लोग इप भगदड़ के अंदर क्या प्रक्रिक की ज्यादती के कारण मरे

उनकी पोस्ट मार्टम रिपोर्ट क्या कहती है। क्या पोस्ट मार्टम रिपोर्ट सही की गयी थी ? कितने अधिकारी, पुलिस के कितने कर्मचारी ऐसे हैं जिनके खिलाफ कार्य-वाही की गयी। 113 आदिवासी मर जाएं उसके बाद वहां के प्रशासन के किसी धादमी को वहां से न हटाया जाए, साध्य जो या उसको मिटाया जा रहा है। तो यह उच्च न्यायालय के न्यायाधीश से प्राथमिक जो जांच कराई जा रही है उसका क्या परिणाम ग्राएगा, जब साक्य ही मिट जाएगा । इसलिए मैं चाहता हूं कि गृह मंत्री जी अएं और सदन में ग्राकर कहें कि 113 म्रादिवासियों की हत्याएं पुलिस के माध्यम से की गयी है। पुलिस इसकी दोषी है । हां, के बल नैतिकता के ग्राधार पर एक ग्रादिवासी मंत्री का इस्तीफा हुग्रा । क्या नैतिकता ग्रादिवासी ही जानते हैं ? वहां के जनशाति विकास मंत्रो को इस्तीफा देना चाहिए या मंत्री जी को बर्खास्त करना चाहिए जिसके कारण उन ऋदियासियों की हत्याएं हुई । मैं यही कहना चाहता हूं।

DR. BIPLAB DASGUPTA (West Bengal): Madam Deputy Chairman, I fully share the sentiments that have been expressed by Mr. Ambedkar on this very unfortunate killing of the tribals in Nagpur.

I also agree with him that there should be a proper judicial enquiry to fix the responsibility on the concerned police officers and appropriate action should be taken against them.

Madam, I was somewhat taken aback at the statement made by Mr. Kalmadi-Has human life become so cheap? Do you think that by just giving one lakh runees, your conscience is satisfied? If this is the attitude...

SHRI SURESH KALMADI: No. They said that no money had been paid. I but it on record I said that compensation had been paid. At the same time, I had said that money itself could not bring them back to life.

DR. BIPLAB DASGUPTA: I can tell you, Mr. Kalmadi. You can check it

from the record. This is what you had said. You had said that everything possible had been done by the Government. You had said that one lakh rupees had been paid to the kin of the dead. And your sonscience is satisfied! You think that you have done everything; you have give one lakh rupees and that is all! (Interruptions)

SHRI MD. SALIM: You must be ashamed. (Interruptions)

SHPI SURESH KALMADI: What did you do in West Bengal? (Interruptions)

SHRI MD. SALIM: You are killers.

(Interruptions) It is a Government of killers. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dasgupta, just a minute, please. Are we discussing...(Interruptions) Mr. Salim, could you not keep quite for a minute? (Interruptions) Order, please. (Interruptions) What are we discussing here? We are discussing the killing of about 120 tribals in Maharashtra. We are not discussing Mr. Suresh Kalmadi's speech in this House. Therefore please confine your sentiments to what had happened.

SHRI MD. SALIM: He made a reference to West Bengal. He should withdrow it. (Interruptions) He is so allergic. (Interruptions)

SHRI SURESH KALMADI: It was said that no compensation had been paid. I said that compensation had been paid. What was wrong in that?

THE DEPUTY CHAIRMAN: Mr. Kalmadi; please sit down What happens is this. This is my experience. A very ter gets into unnecessary dishrowing mud at each other.

We are not throwing mud at each other.

We are seriously expressing our feelings that so many people have died and that we are very sorry for it. Therefore, Mr. Document please confine your remarks to your sentiments. You can express your

sentiments regardless of what Mr Kalmadi had said. Please do that.

DR. BIPLAB DASGUPTA, I am prepared to leave Mr. Kalmadi en one side.

THE DEPUTY CHAIRMAN: Leave him.

DR. BIPLAB DASGUPTA: He diluted the whole thing. :

SHRI SURESH KALMADI: I did not dilute. I had expressed my regret on the incident.

THE DEPUTY CHAJRMAN: Whether he diluted it or concentrated it, you confine yourself to your sentiments, Mr. Dasgupta.

SHRI SURESH KALMADI: I only said that no shot was fired.

THE DEPUTY CHAIRMAN: Mr. Dasgupta, you express your opinion.

DR. BIPLAB DASGUPTA: 1 would not refer to him any more. My only point is that in future, when such issues come up...

THE DEPUTY CHAIRMAN: I hope they do not.

DR. BIPLAB DASGUPTA: When such things come up hey should be very careful about the wording they use. They should not try to put responsibility on he unfortunate innocent, people. Thank you very much, Madam.

TWO DEPUTY CHAIRMAN: Such incidents should never, never happen.

Medam this matter cannot be discussed with equanimity. The killings which took place in Nagour were deliberate. The Adivasis wanted that the Chief Minister should come and address them. This was not an agitation against the Government. This was a simple demonstration. They were just demanding the restoration of the right which they had

been enjoying earlier. A simple restoration of their right was their demand. They wanted that the Chief Minister should come and address them. But he 1. ..... hom. Instead, he # .... dai liny do? There were 53,000 people, as per the report. This consisted of women children, everyone. These Adivasis had come there to make a collective representation to the Government. Any civilised Government, any Minister who had a sense of democracy, would have gone there and taken the memorandum. They could have told these Adivasis that it was not possible, or, whatever it was. But this was not done. In that narrow road, the people had no way of escape. The resorted to lathi-charge and firing.

SHRI SURESH KALMADI: There was no firing. (Interruptions)

SHRI E. BALANANDAN: You had your say. You defend everything. Madam, in conclusion, I would say that what had happened was inhuman and Nobody can tolerate it. monsrous. The Opposition in Maharashtra wanted Mr. Sharad Pawar to resign. It is known to everybody that he was the cause for the killing of these 113 Adivasis. Decency demanded that he resigned. But the thing is, we cannot expect resignations from Congress Ministers. They are fast losing their sense of democracy.

Madam the whole House should con-The Government of demn this thing. India should one that the privilege which these Adivasis had enjoyed earlier restored back to them. The technicalities are to be looked into by the Governmont It is the duty of the Government of India.

observations, I associate With these myself with the other Members who had expressed their arony over this incident. Thank you, Madam.

Shri THE DEBUTY CHAIRMAN: Murasoli Maran.

SHRI MUROSOLI MARAN (Tamil Nodul) Madam Deputy Chairman, share.

THE DEPUTY CHAIRMAN: There is something wrong with the mike. Mr. Balancadan's mike is still on. It should be switched off.

SHRI MUROSOLI MARAN: Madam, I associate myself with the sentiments articulated by my colleague Mr. kash Ambedkar.

What had happened on the 23rd November, 1994, in Nagpur was inhuman, uncivilised and very tragic. In fact, would say that this killing of 150 people has eclipsed Jallianwala Bagh. I would call it the Jallianwala Bang of independent India. For no reason, 150 tribals lost their lives in the lathi-charge.

What was the demand of these Adivasis? They wanted that their community should be included in the list of Adivasis. This was all. In this connection, they wanted to meet the Chief Minister or the Minister for Tribal Welfare. But nobody had the heart to come and meet them. After all, these 50,000 people were standing a kilometre Assembly complex. away from the But what happened was, instead of hearing their grievances, they resorted to a lathi-charge which resulted in the death of 150 people. I strongly condemn it and deprecate it and once again say that it is another Jalljanwala Bagh. We have to hang our heads in shame over this tragedy. I would say, no amount of inquiries or no amount of compensation will solve this problem. It is clearly a violation of human rights, and I would request the Central Government to intervene immediately and give them the status they want.

I was told it is a small breaucratic error. Somebody added a comma-whether it is due to a printer's devil or due to a mistake of the bureaucrats we don't know-before the word "Gowari". which the lawyers have interpreted in a different way After all, it is a simple matter. But even thousands of Kalmadis cannot justify this kind of a tragedy. Therefore, I would request the Governmont once again, to give them the status they want.

SHRI GOVINDRAO ADIK (Maharashtra): Madam, thank you very much for giving me an opportunity to take part in the discussion going on in the House over the tragic event that happened in Nagpur last month. I do not want to repeat whatever has been stated earlier by my colleague, Mr. Kalmadi.

ich i on inch.

Here we are not justifying any action which was not legal or misuse of police force. I am here to give the correct picture of whatever had happened in Nagpur on the 23rd evening. No doubt whatever had happened is really regrettable and we teel sorry for that. We had lost 113 lives on that day. The way sentiments are expressed here, we can understand the agitated mood of this House but, at the same time, I would like to very humbly submit that the correct picture is not brought before the House by hon. Members.

Madam, now it is on record that the State Legislative Assembly was in session in Nagpur on that day. The next day there was a detailed and elaborate discussion in the Assembly also. some people have said that there was a firing. Some have said that the Adivasis that the police force were teargassed, was unduly used. But whatever has come on record shows it clearly—and it is part of the Assembly discussion and the next day. There was the Opposition also in the Assembly. They participated, they discussed it and criticized the action of the police and the Government of Maharashtra, but nobody had pointed out in the discussion which took place eye-witnesses to there-and there were this incident—that there was a firing, the debate that nobody had stated in there was teargas used by the police. Also brought on record were the post-morvarious hospitals tem ranoris from the and dispensaries, which showed what was the cause of death. Nowhere is it said that anybody died on account of firing; that because of nowhere is it revealed police lathi-charge or some other force used in somehody was injured. So when these facts are on record and when those who were present on the spot and those who had witnessed it mad never made any allegation like that against the Government, if people who have not seen it are making allegations more saying that there was firing and there were so many things, they must have read it only in newspaper reports or known about it only through newspaper reports. If there was a firing, am not going to justify it; I am not here to justify that. But, whatever has not happened has been said to have happened. It is very incorrect. To that extent, I request the hon. Members to get agitated over things which have not happened at all.

Madam, looking to the report which is available with us, what was the police force used by the Government of Maharashtra? The total number of constables present there to organise and to take care of this march was only 172 and not more than that. So, Madam, with 172 male constables and 24 female constables, I don't think anybody could have committed this type of violence against the poor adivasis. So, Madam, whatever has been said is all exaggerated.

Secondly I am pained to hear from some hon. Members who are very responsible, senior Members here that the Chief Minister was present on the spot and that he should have gone there and addressed the mob. For your information and for the information of this House, Madam, I wou'd humbly submit that the hon. Chief Minister was there, no doubt. in Nagapur on that day, but he left for Bombay in the afternoon before place. So, the event took against the Chief Minister that he was present there and that in his presence this tragedy took place is not correct.

SHRI PRAMOD MAHAJAN: Did he meet somebody the next day? Did he go to the hospital the next day?... (Interruptions)

SHRI GOVINDRAO ADIK: Let me

THE DEPUTY CHAIRMAN: Please let him speak. He did not disturb anyone. Courtesy demands that he be allowed to finish it. We have other matters also.

SHRI PRAMOD MAHAJAN: The Chief Minister might have gone to the hospital. I am trying to help him to tell us what happened.

THE DEPUTY CHAIRMAN: Okay, you give that information if you have it.

SHRI GOVINDRAO ADIK: Madam, the next day was a holiday. The Assembly was not in session. The debate and discussion could not take place in Nagpur. On Monday the discussion took place, and this matter was thoroughly discussed by both the sides of the House, to which the Chief Minister, the Home Minister and the Minister concerned who has resigned, replied in the House. So, that was very clear.

Nobody in the State was opposed to the demand of the Gowari community for its inclusion in the list of Scheduled Tribes. The Government of Maharashtra was insisting on it with the Government On a number of occasions of India. they have written to the Government of India to consider the issue of including the Gowari community in the Scheduled Tribes list, but the Government of India had many problems. The Government of India finally informed the Government of Maharashtra that it was not desirable to include the Gowari community in the list of Scheduled Tribes for the simple reason that the basic community, the main community which is the Gond community, has been identified as a tribe, the main tribe and the Gond Gowaris and Gowaris as sub-castes or sub-tribes of this main tribe. There is one institution in Pune, which research on this. After a lot of research, that institution has also certified that this community which is known as the "Gowari community" has no characteristics of a tribe and that therefore, ----- he included in the list of Sche-

It is not that the Government of Maharashtra was opposed to it. I am pained to hear some hon. Members saying that though these adjuasis have friends of the Congress Party, the rulling party, this violence was inflicted on them, these injuries were inflicted on them. Madam, I will put a question to all these Members who hold this opinion. When you feel that the adivasis are friendly with the Congress Party, the rulign party, how can you imagine that the Congress Government can do injustice to its friendly people? They are friendly people, and that is why we not done any injustice to them. Therefore, I am not At the same time I say justifying it. whatever is the truth must be brought the House. I compliment out before the Government of Maharashtra, have taken a very immediate decision. (Interruptions) Kindly let me complete. While replaying to the debate in Maharashtra Assembly, the Chief Minister had announced that they were apjudicial...(Interruptions) pointing a Madam, they have appointed a judicial inquiry committee to go into the matter and have requested the Chief Justice of the Maharashtra High Court to appoint one High Court Judge to inquire into the matter thoroughly and submit report. That is why I am complimenting him for appointing a judicial inquiry committee to inquire into the matter. (Interruptions) I request the hon. Members to await the report of this inquiry committee which is already in progress. Only after getting the report this matter can be discussed further.

THE DEPUTY CHAIRMAN: I will read out the names I already have on my

SHRI S. JAIPAL REDDY: Don't call everybody, Madam. The House has expressed adequately. (Interruptions)

THE DEPUTY CHAIRMAN: You can tell this to the Members. I am reading out the names.

SHRI PRAMOD MAHAJAN: Of those who have not spoken?

THE DEPUTY CHAIRMAN: Mr. Pramod Mahajan, Mr. Trivedi, Mr. Jagmohan, Mr. Jagesh Desai, Mr. Sharma, Mr. Salve, Mr. Janeshwar Mishra, Mr. Ajit Jogi.

SHRI GURUDAS DAS GUPTA: Can I draw your attention to one thing, Madam? In the morning, when we met the Chairman, it was agreed by all that a very important issue on which the Members had given notice was about the attitude of the Government towards the Action Taken Report.

SHRI JAGESH DESAI: Yes, this is very important.

SHRI GURUDAS DAS GUPTA: I agree, this is very important. We have discussed this subject for more than one hour and fifteen minutes. I would like to know from you whether that motion that we have brought regarding the attitude of the Government on ATR will be included for discussion or we will be discussing this item only.

श्री सिकन्टर छख्न : सदर साहिबा,
मुझे एक गुचारिश करनी है कि ए०टी० स्रार०
का यह सिलसिला हो गया विसी एक स्टेज
पर स्राकर कि हमने यह दिया, यह बहुत
स्रहम मामचा था, इसमें कोई शब्द ही नहीं
है। मैं समझता था कि इस्मीजिएटली स्राफ्टर
दि क्वज्चन स्रावर ए०टी० सार० का सिलसिना लिया जायेगा, लेकिन स्रगर इस हाउस
को एडजर्न होना है 1.30 बजे तो मेहरवानी
से ए०टी० स्रार० को इस वक्त न लाइये श्रौर
स्राप्त दर मिनट श्रौर यह चला लीजिये श्रौर
लंच के बाद ए०टी० सार० को लाइये।

شری مکن ریخت : صدره اسم بریجی، ایک گزارش کونی سے کولسے کی ۔ اُردکا میملسلم ہوگیا کرسی ایک اسلیج ہوا گھ

سم ندید دیار بربت اسم معامله مقدا اس مین کوئی شک بہیں ہے ہیں محجت ا مقاکر اسیح بٹیلی افظر دی کوشیجن آ ور۔ ایک کی آر کا سلسلہ لیاجائے گارلیکن اگر افویس اطیر جون بونا ہے ۔ ویروں وقت توجی افرا سے اسے کی ۔ اس کواس وقت موال سینے اور اسی دیس منبطے اور سیر مجال نہیں کے اور اسی کے اور سیر مجال نہیں کے اور اسی کے لعبد اسے کی ۔ ار

SHRI GURUDAS DAS GUPTA: I am suggesting, Madam, let us dispense with the Lunch Hour and let this issue be taken up a little earlier.

THE DEPUTY CHAIRMAN: I have already heard you.

SHRI GURUDAS DAS GUPTA: I am only suggesting if we do not dispers with the much hour, it should not be that the attitude of the Government on ATR is discussed by only one speaker.

THE DEPUTY CHAIRMAN: That is why from the beginning I have said that we have four subjects—Nagpur, ATR, Espionage in ISRO and the killing of an IAS Officer in Bihar. These are the four issues before the House today permission for which was given by the Chairman.

SHRI SURESH KALMADI: Madam, I have also sought permission...

†[]Transliteration in Arabic script.

THE DEPUTY CHAIRMAN: Yes, you had asked for permission on another subject. That is about the train. (Interruptions) I will call. Just a minute, please. Members raise their hands to be included in the list. If I do not include, there is anger on their part saying that they wanted to speak on an important issue. Now, it is delayed. So, let me call...

SHRI MD. SALIM: Let the Members be given a chance to speak on the subject, before we go on to another subject.

THE DEPUTY CHAIRMAN: We are not on another subject. We are on the first subject only. Now, Shri Pramod Mahajan.

श्री प्रमोद महाजन : उपसभापति महोदया, मैं ग्रपनी बात बहुत ही संक्षेप में रखना चाहुंगा । जहां तक नागपुर की दुर्घटना का सत्राल है, मेरी इसमें पहली तो मांग यह है कि 125 ग्रांदिशासियों के बलियान के बाद ग्रौर जब सदन के सभी दल इस दुर्वटना की निंदा करते हैं श्रौर जब किसी को "गोत्रारी" समाज को स्रतुसूचित जातियों में सम्मिलित करने पर किसी प्रकार की आपत्ति नहीं है तो मुझे लगता है कि कम से कम यह 125 लोगों का बलिदान व्यर्थ नहीं जाना चाहिये और इस सम्दाय को अनुसूचित जन जातियों में पम्मिलित करने के लिये संसद के इसी सव में स'रन में सरकार की स्रोर से कोई न कोई प्रस्ताव ग्राता चाहिये ग्रौर पूरे सदन को दोंनों स्रोर से इसका समर्थन करके इस गोतारी सम्दाय को अनुसूचित जनजातियों में सम्मिलिन करना चाहिये। यदि यह काम हमने किया तो मुझे लगता है कि अप से कम 125 लोगों का बलिदान सार्थक हो जायेगा। उनको एक लाख, 25 हनार या 50 हनार देने में कोई बलियान सार्थनक नहीं होगा। कम से कम इतके सम्दाय के लोग ग्रपता उन्नत जीवत बवाने के निये ब्रारक्षण की स्तिधा का उपयोग कर मकंगे और इपलिये मेरी पहली तो सरकार से यह मांग है कि इप प्रधारका कोई न कोई निर्मेष इत संस्क का ग्रधिवंशन जमाप्त होते से पहले हो।

दसरे, उरसभापति महोदया, मझे केवल इतना कहना है कि जो घटना थी वह

म्रप्रत्याशित थी, दुर्भाग्यपूर्ण थी, निदनीय थी। में जरूर मानता हूं कि इसमें कोई गोली चली या पूलिस की ग्रोर से बहुत भारी **ब्रात्याचार** हुन्ना, इस प्रकार की भूमिका तो हमने तो नहीं ली है। लेकिन इसके लोगों के सामने सत्य चित्र साथ-साथ रखते समय सत्य जिन्न के नाम पर मत्य हुश्रा चित्र रखने का प्रयास हो रहा है ग्रौर इस दुर्घटना की परोक्ष या अपरोक्ष में समर्थन करने का और विशेषकर की ग्रोर से जो सत्ता दल प्रयास हो रहा है मुझे वह बहुत ग्रापत्ति-जनक स्रौर निंदनीय लगता है। गोवारी को श्चनसूचित जनजातियों में सम्मिलित करना चाहिये, इस प्रकार को की ग्रोर से **म**हाराष्ट्र सरकार गई। इतना ही नहीं, कभी नहीं की सत्य के दूसरे चित्र को ग्राप देख लीजिये। 125 लोगों की इस मृत्यु के बाद नागप्र कांग्रेस के विजायकों द्वारा और में यह दुर्भाग्य है कि जिसमें से अधिकांश विधायक अनुसूचित जनजातियों के हैं, उनकी स्रोर से समाचार पत्नों को लिखित कहा गया कि गोव री यह समाज को ग्रनुसूचित जनजातियो में नहीं सम्मिलित चाहिये और करना इसलिये महाराष्ट्र सरकार या राता दल ने गोवारी समाज को ग्रनुसूचित जन-जातियों में सम्मिलित करने की भूभिका ली थी, यह सत्य से दूर है। न सरकार ली थी, नदल ने ली थी। इतना दुर्घटना के बाद कांग्रेस के विधायकों की श्रोर से वहां किस प्रकार का बयान छपा, उस बयान में इस पर म्रापत्ति की गई है **म्रौर इसलिये यह** सच नहीं है। दूसरी बात यह है कि जहां तक मधुकर पिवड़ जो को ब्लाने सवाल है, स्वरूप सिंह नायक ने. **ग्राने** को कहा था। इतका अपदिवासियों को कुछ पता नहीं है। ग्रब यह किस म्राधार पर कहा गाहै, म्रब ताय**ह** वाला जांच श्रा**योग** तय करेगा। उन्होंने मंत्री का स्राते के लिये था । पांच घंटेतक मंत्रो नहीं जिसकः ग्राये यह कारण दे रहें सदन में चर्वाचल रहो थो. सत्य से दर है। सदन में चर्वा यह भो पांच घंटे मंत्रो बैठे नहीं थे वह । स्थान इतना नजदीक है कि 5-10 मिनट जाकर बात करके ग्राना मंत्री के लिये कोई मुक्किल नहीं था। वे जा सकते थे ग्रौर इसलिये यह जो कहा रहा है कि सत्य का हम दूसरा चित रख रहे हैं, दूसरे चित्र में वे वरिष्ठ सदन में थे, यह भी सत्य से दूर है। ग्रगर वह चाहते तो जा सकते थे। प्रब वे पयों नहीं गये, वे स्वयं बता सकते हैं। इसमें समय या और कोई काम पह जरूरी रूप से ऐसा कारण नहीं या । इसलिये मुझे लगता है कि शायद उनको इस बात का श्रौर उन्होंने यह कहा कि मुझे गिल्टी कांशस लगता है, मेरी पत्नी ने कहा कि तुम, त्याग पत्न दे दो । यह मधुकर पिचड़ जी का क्यान है। इसलियें उन्होंने तो त्याग पत्न दे दिया । उन्होंने तो एक प्रकार प्रात्मशद्धि का भाग ले लिया। उन्होंने मंत्री जी गाड़ी छोड़ दी। वह मेरे मड़ौस में ही रहते हैं। वे वहां रहने के लिये ग्रागये। ग्रब सवाल यह है के एक बेचारा श्रादिवासी मंत्री था। जिसने ग्राने से इंकार किया वह तो बला गया । सवाल केवल इसमें यह **प्रा**ता है कि यह मोंर्वा ग्राने वाला या इसका तीन महीने से पता था। इन जिला किसने में इनको पैसा दिया, मोर्चे में कैसे लोग ग्राये, इनका भी सरकार को पता था । 50,000 लोग ाकर बैठे है, यह भी देख रहे थे। पांच घंटे बैठे हैं जिसमें ते चार घंटे मुख्य मंत्री शहर में थे । अब शाम को सुख्य मंत्री जब घटना हुई तव शहर में नहीं थे, यह सत्य है लेकिन जब वह ग्राये, इस-लिये मैंने कहा कि मैं किसी को डिस्टर्ब नहीं करना चाहता हूं लेकिन म्राने के मुख्य मंत्री न घटना स्थल पर बाद न किसी हास्पिटल में गये, न ग्ये, किसी को मिलने गये। अगर मुख्य मंत्री उस समय नहीं थे तो मैं समझ सकता थां। ग्रगर म्ख्य मंत्री की कोई गलती नही थी ग्रौर ऐसी दुर्घटना हुई थो तो मुख्य मंत्री को ग्रस्पतालों में जाकर मरीजों से स्तिना चाहिये था। वे नेताग्रों को मिले पर घर बुला कर लेकिन वे किसी समुदाय से मिलने नहीं गये श्रौर इसलिये यह सत्य से भी दूर है ग्रौर इसलिये में यह पूछना चाहता कि इसमें ग्राखिर एक ग्रादिवासी मंत्री को निकाल कर यह समस्या हल नहीं होती । मुझे लगता है कि इस तरह से एक मौलिक प्रश्न हमारी संसदीय प्रणाली का खड़ा होता है। यह सवाल एक मुख्य मंत्री ग्रौर एक मंत्री का नहीं है। जब भी हमको सफलता मिलती है तो हम दावा करते हैं कि यह सफलता हमारे कारण है। ग्रभी-ग्रभी मैं हमारे मित्र सुरेश जी का भाषण सुन रहा था । उन्होंने कहा कि हमने ग्रादिवासियों **ग्रौर हरिजनों को बहुत प्रकार की सह**ूलियत दे दी हैं, यह किया है, वह किया है, मराठवाड़ा का नामांतर किया। सत्य है नामांतर हुआ है। अब नामांतर का श्रेय मुख्य मंत्री ले सकता है, किसी भी बात का श्रेय वह ले सकता है। जब लाँ एंड ऑर्डर होता है तो कोई मंत्री डंडा लेकर गली में नहीं घूमता है, घुमती तो पुलिस ही है। श्रब पुलिस ग्रगर गलियों में घूमकर कानून ग्रौर व्यवस्था की स्थिति बनाये रखती है **ग्रौर मुख्य मंत्री ब**ड़ी शान से कहता है कि देखो, मेरे राज में कानून ग्रौर व्यवस्था की स्थिति है । ग्रगर ग्रच्छे कामों के लिये वह कह सकता है कि यह मैंने किया है तो उसकी पुलिस की यंत्रणा की गलती उनको समझ में नहीं **ग्रा**ना कि कितने लोग ग्राये थे, उनका यह न सभझना कि यह लाठी से डर य। घबरा कर भगदड़ हो है, ग्रगर इस सारी चीज की गलती मुख्य मंत्री की नहीं है, इसकी गृह मंत्री की नहीं है। स्रगर पीसफुल मोर्चा हो जाता तो वधाई का एक संदेश गोविन्द राव जी यहां पारित करवा देते कि बहुत ग्रच्छा ग्राया था। तो बधाई हो गई। सवाल यह है कि सवा सौ लोंग अगर म्रादिवासी वहां मरे If it was the failure of the administration, who has to own it? A mere constable? उनको स्रोन करना है,होम मिनिस्टर को स्रोन करना है, चीफ मिनि<sup>इ</sup>रर को स्रोन करना है। सवा सौ लोग

बाध ग्राप ग्रोन नहीं करो ग्रौर इसलिये नो कभी-कभी ऐसालगता है कि कैसे चलेगा ? जब भाव बढेंगे तो कहोगे हमको पता नहीं है, व्यापारियों ने बढाये । घटेंगे तो कहेंगे हमारा ग्रर्थ मंत्री बहुत ग्रच्छा है, फाइनेंस मिनिस्टर घटा रहा है ग्रीर इसलिये मुझे लगता है कि महाराष्ट्र का शासन, महाराष्ट्र का मख्य मंत्री ग्रौर महाराष्ट्र का गृह मंत्री ग्रॅगर महाराष्ट्र में हुथे अच्छे कामों के लिये जिम्मेदार है तो इतनी बडी ग्रप्रत्या-दुर्घटना हुई है, इसकी जिम्मेदारी महाराष्ट्र शासन की ग्राती है, विशेषकर मख्य मंत्री की ग्राती है जो ग्रपनी कार्य-क्षमता का दावा करके रात-दिन घमते रहते हैं । उन पर इसकी जिम्मेदारी ग्राती है । इस ग्रकार्यक्षमता को भी वे मोल लें ग्रौर इसलिये ग्रच्छा होता कि वे नैतिकता में त्यागपत्र देते लेकिन मै मानता हूं कि नैतिकता ग्रौर त्यागपत्र बे शब्द उनसे कोई जुड़े नहीं हैं इसलिये वे नही देते। कम से कम केन्द्र सरकार तो उस सरकार को बर्खास्त करती ग्रौर इसलिये मझे लगता है कि इस घटना से दो ंरिणाम निकलने चाहिये, एक गोवारी समाज को ग्रनुसूचित जातियों में सम्म-करना चाहिये ग्रौर दूसरे इस लित इतने बडे ग्रप्रत्यक्ष हत्याकांड के लिये के सत्तारूढ़ दल के रूप में ग्रौर खासकर मख्य मंत्री के रूप में त्यागपत देकर गरी छोड़ कर इनको इस बात का प्रायश्चित लेना चाहिये । ग्रगर वह न लें तो चनाव बहुत दूर नहीं हैं, लोग इनको इस बात का प्रायश्चित देंगे। (व्यवधान)

श्री सुरेश कलमाडी ः ये सब इलेक्शन के लिये है । (व्यवधान) ग्रभी बात निकली है । (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Salve. (Interruptions).

SHRI MURASOLI MARAN: Has he become the Home Minister? (Interruptions).

THE DEPUTY CHAIRMAN: He is asked to speak because he comes from Nagpur and he is a Member of this House.

THE MINISTER OF POWER (SHRI N. K. P. SALVE): Madam, I have the locus standi. This tragedy has place at my home town, in my constituency. It has taken place on the road where for years and years, I was cycling down as a student to my school. I returned from the USA, after visiting the USA and Hong Kong, after a very strenuous tour. The next day, this tragedy took place. I rushed to Nagpur. Not to oblige anybody. But I thought, remaining in public life, in Maharash tra especially in Nagpur, the sheer di mension of the tragedy was such... I felt utterly impelled to go and with those people in Nagpur, not it was ever possible to undo the gravi damage that had been done, the sheet dimension of which the human conscience would revolt.

A few things happened there at Nag pur. I only hope nobody wants to bake a political cake on the cremation of the people who are the victims this stampede. If you really want £4 sympathise with them, on one point, entirely agree with Mr. Mahajan, cause when I went and saw those victims in the hospital against the police vice, I was very much disturbed. worked for large many years the adivasis when I was representing one of the constituencies in Madhy: Pradesh. The people that I saw there with my background of having worker for so many years in Adivasi areas, have no doubt in my mind that the' They have a particu were Adivasis. lar characteristic. They have a physiognomy, their appearance, thei complexion and if they have not beet given recognition and the status as tribals, I think a SLSA Adivasis. done been to then has injustice To that extent all these years. what the. hon. agree with really Mahajan had to say that if we want to offer our honest and

condolences for the great tragedy has taken place let us resolve in House and let us do everything possible for these victims. Mr. Mahajan has talked about the State Government making recommendations. I do not know about it. But let Parliament take upon itself the responsibility of ensuring that the rights and privileges are bestowed on the people who became victims of this stampede. Madam, as I there, I must concede straightway, I did feel that sufficient concern and sympathy was not being shown. Let us not make a political capital out of the misfortunes of the people. Look at things. is not a matter which I am ever willing to look at politically. Imagine anyone of our children or anyone from our family being stampeded like this, what would happen to us? Just because they are a set of poor people, innocent people. should they be ignored? They were not politically motivated. They did not come to create any political stir. But it was un'ortunately a crowed which was rudderless and leaderless. I understand why small children and women were made to sit in the front. I do not want to politicise the issue. am blaming those people who organise this kind of morchas...(Interruptions) Madam, I am not talking on lines at all. I thought there woud be some consideration shown. Such a matter to have political overtones can only be considered as most unfortunate. Something worse that we can do is to use the deaths of these people to politicise the issue. I really did not feel enough sympathy and concern had been shown and that hurt me a great deal. I was asked by the Press people there: "Why wasn't the Chief Minister here? why did he not go to the hospital?" said: "I will go and ask him. He is my leader in Maharashtra. He is my friend in Maharashtra and I think was his bounden duty as the Chief Minister to have been there and to sympathising with the people." There is no doubt about it. Madam. where, if there is stampede in any State, the State Government is responsible.

Not that because it has taken place Nagpur and because the Session was going on that is the responsibility of the State Government. To that extent, I am willing to agree. Madam, in the Nagpur Assembly, we have seen donzens and dozens of morchas being organised. But, what happened? They are very what happened? They are very well organised and there is a leader who controls. Unfortunately, in this, Madam, it was a large crowd, a very large crowd on that road, Sitabaldi Road, from Sitabaldi Road across the Morris College up to the Assembly there were a very large number of people, I am told. Some people say thirty thousand, some people say forty thousand. That itsef, Madam, is a staggering figure, a mind-boggling figure. And with the children and ladies standing in the front, it only shows that it was not an organised morcha at all. And Madam, the most unfortunate thing happened. There was a lathi-charge And I am told e'sewhere that in the precints College someone burst an of Morris atom bomb cracker that was mistaken and the stampede as the police-firing started. I went and visited. Madam, the victims, the people, who where ill, in the hospital. I wanted to go in the evening. The police had advised me, "please do not go. The atmosphere is extremely hostile and it may not be proper. It will vitiate the entire atmosphere if you were to go and see the people who are lying in the hospital." I did not want to heed to this sort of obstruction. said, "I will go in my own car. I will not take a car with a red light. I have I will go by that." He my own car. said, 'No,' Sir. Please do not go Tommorrow morning we will make arrangements for you and take you." The next morning, Madam. I went to the hospital. There were about 22 or 23 victims. ... (Interruptions)

THE DEPUTY CHAIRMAN: Please listen to him. You onot have to ask questions. ...(Intel aptions)....

SHRI N. K. P. SALVE: What are you smiling about, Madam? ... (Interruptions)...

THE DEPUTY CHAIRMAN: I have allowed Mr. Chaturanan Mishra, who visited the place, to explain what he saw there, what was visible to his eye.

SHRI N. K. P. SALVE: What are you smiling about, Mrs. Pandey? And i seriously object. Madam, he non. lady Memoer is smiling. This is a very solemn matter. Let us not look at everything from a political viewpoint, please. I beg of you, I implore of you.

Madam, I went there I saw those people utterly helpless, helpless people, miserable, poor people. I do not think any of them could have been well-provided in li.e. Their clothes were most aweful. Their looks showed how utterly miserable they were, how utterly helpless they were. It was a terrible spectacle for anyone with a human heart. Madam, I went and I talked to them. said, "From where have you Why have you come? What happened?" But for two people who told me that they were hit by the baton of the police. no one complained to me that they were hit by the police. One of them complained to me and said, "I fell down half-a-minute. And here I am with broken leg." One can have an idea of what kind of stampede it must have been! I asked the other patient, "What can we do for you? I have come here." I said, "Do you recognise me?" said. "Sir, I do not recognise you." I said. "I am the Union Power Minister. I have come here to talk to you. What can I do for you?" He said, "Send my wife, send for my children and help them out." Madam, if these people had been denied the privileges which were their due, it certainly is a lapse on the part of whoever is responsible, whether it be the Central Government, whether it be the State Government; I think it should never have been denied to them, and, to that extent, Mr. Pramod Mahajan is right.

Atter talking to them-Madam, see how people tried to politicise the issue -they said, "A hundred thousand rupees have been given to each of the victims by way of compensation." "That is not enough. Every family of the 123 or 124 people dead is sunering. You must find out what their needs are. This is not like an earthquake that you build the house or things like that and some uniform measures are possible." I said, " In each family there is going to be a different problem. Let us have a fund. Create it. And with the help of the fund try to do whatever is possible. You cannot bring back the dead again, Irreparable damage has been done. But the minumum we can do is to go and meet the families and see how we can wipe out their tears." I said, "Let us start with the Fund. Let the Commissioner start with the fund." persuaded the Vidarbha Cricket Association to give five lakhs of rupees. I requested the Cricket Control Board to give five lakhs or ten lakhs. I announce: that would be given. Madam, I regret, some BJP leader said that this was politically motivated. It is most unfortunate. never spoke a word of politics At any rate Madam, two things I like you to clarify. One is the absence of Shri Sharad Pawar from the town and his not going to the hospital. I thought it was an unforgiveable sin on the part of the Chief Minister not to have visited the patients in the hospital. I went to him. Then I talked to him and I knew was a very visibly upset Sharad Pawar. I asked, "Why didn't you go? He said, "The police people told me that if I went to the hospital, perhaps. would be another cane charge and it would create a very difficult situation," and therefore, he was strongly advised not to go there. I can understand the problem. Whether, after that, his going there or his not going there was right... (Interruptions)

SHRI PRAKASH YASHWANT AMBEDKAR: Mr. Salve, will you yield for a minute?

THE DEPUTY CHAIRMAN: Let him finish. (Interruption)...Let him finish. (Interruptions)

SHRI PRAKASH YASHWANT BEDKAR: Salve Ji, I was there on the day when the lathi-charge took place. There were not more than 2,000 people in the hospital.

SHRI N. K. P. SALVE: Yes, there were more than 2,000 people. see their visible hostility when I went and naturally so. If anyone from my family had been stampeded like that and I was standing out, I would have like killing the Chief Minister and Union Minister of Power. Do understand the extremely disturbed...(Interruptions)...

SHRI PRAKASH YASHWANT BEDKAR: I was there the whole night.

SHRI N. K. P. SALVE: You are a creat humanitarian. You are the grandson of a great man. I concede, but please sit down. (Interruptions) ... I am finishing. This is what he explained to me and seeing that I was myself subjected to this, I took some fruits. I took some fruits. Madam. I took some oranges and come apples and the Dean said, "Sir, there is little difficulty." I asked, "What is the difficulty" He said—he mentioned the name-"A politician who came here said, "Why are you allowing voluntary organisations to give anything to them?" I said, "Damn it. Tell him the Union Power Minister has given these fruits. I am not going to mix up anything with the oranges or apples." Out of my genuine sympathy I took them. I would have taken it for anyone else. The atmosphere was very surcharged. It was very belligerent and hostile. That is the reality. As a result of that, whether the indement of the Chief Minister in not going was correct or was not correct. I think, I should leave it to the judicial commission.

Only one more point. Madam, it apnears to be a more sensible suggestion to say that the Tribal Welfare Minister should have gone, the Chief Minister should have gone and they should have tolked to the crowd, they should have talked to the mob. If they had gone and talked, perhaps, the stampede would not rlace. These are excellent have taken ideas and excellent suggestions. I am afraid that these are suggestions from

the hindsight, suggestions from the hindsight. Whether the Minister was busy in the Assembly or not, as Mr. Pramod has said, is not the issue. The issue is: Is there any guarantee that the crowd, which was irate... (Interruptions)...

SHRI PRAMOD MAHAJAN: Salve Ji, that was the reason given by Mr. Suresh Kalmadi. You are giving rent reason. He said that Madhukar Fichad did not go to the mob because he was busy in the Assembly. That was his argument.

SHRI N. K. P. SALVE: I was told that he was busy in a debate. But I said that if it was otherwise, i, was his duty to have gone there. He should have taken ten minutes or twenty minutes off and gone there. But the more crucial question-and I put it to anyone who looks at it not from political strains, not through political spectacles, but as a human tragedy, as a human matter-is whether or not a person is justified in finding out more expedient, politically more expedient, administratively more expedient and more expedient otherwise from the point of view of the management of the crowd not to go and face the crowd irate rather than go and face hostility.

Madam. this accident is an simpliciter. There doubt is no it. It was not police firing, it was not the police lathicharge. It was the total mismanagement of the entire morcha, as such that had come out. Nonetheless, the tragedy is a tragedy of great dimensions for which a probe has been ordered and should anyone be found guilty, he should not be spared. That is what I am submitting, Madam.

THE DEPUTY CHAIRMAN: Now, we have taken more time on this issue. I have got some more names. don't know whether the House agrees to it or not. After the lunch hour, when wy again assemble, should we take up the other issue i.e. ATR on the JPC or should we continue with this issue?

SHRI GURUDAS DAS GUPTA: Madam. I suggest, let us continue with this issue. Madam, in the past on a number of occasions we have skipped our lunch hour to discuss important issues.

THE DEPUTY CHAIRMAN: Mr. Gupta, I am not asking whether we should skip the lunch hour or not. I did not ask whether the lunch hour should be suspended. I wanted to know from the House whether we should take up the ATR issue after lunch or we should continue with this issue. If the House says, "ATR" then it is fine.

SHRI GURUDAS DAS GUPTA: Madam, the ATR issue was discussed earlier. Madam, the Chairman categorically stated in the morning that it was the first motion. But, because it is a human tragedy we agreed to discusa it first. If we decide to have lunch hour we must discuss it because it is a very important issue involving the interest of the nation as a whole.

SHRI V. NARAYANASAMY: There are many issues...(Interruptions)

THE DEPUTY CHAIRMAN: I again repeat for the information of the Members that we have the ATR issue which we have to discuss. Then we have the espionage in ISRO and the killing of an IAS officer in Muzaffarpur, Bihar and there is one issue regarding one moving train without a driver.

SHRI GURUDAS DAS GUPTA: Madam, it was decided in the Chairman's Chamber that the ATR issue would be the second item. (Interruptions).

THE DEPUTY CHAIRMAN: I am saying the same thing.

SHRI DINFSHBHAI TRIVEDI: Madam, my name is there.

THE DEPUTY CHAIRMAN: I have got your name. I will just announce the names which are with me. I want to know one thing. What would you like to do when we resume afer the lunch break? (Interruptions).

SHRI VAYALAR RAVI (Kerala): Madam, please fix some time for this debate and then call the Members. After that the ATR issue can be taken up.

DR. BIPLAB DASGUPTA: Madam, after lunch we should straightaway start with the ATR issue. We had very good discussion on Nagpur and all the issues have been exhausted. People from both sides of the House have spoken. Now, we should take up the ATR issue. (Interruptions).

श्री ईश दत्त यादव (उत्तर प्रदेश) : मैडम, लंच के बाद इस इश्यु को लीजिये (क्यबधान)

THE DEPUTY CHAIRMAN: There are some names with me. Those Members are Mr. Jagmohan, Mr. Jagesh Desai, Mr. Gautam, Mr. Janeshwar Mishra and Mr. Ajit Jogi. Will they agree?

SHRI AJIT P. K. JOGI (Madhya Pradesh): Madam, we would like you to take up this issue after lunch and then we can take up the ATR issue.

THE DEPUTY CHAIRMAN: Okay. The House is adjourned for lunch for one hour.

The House then adjourned for lunch at fifty minutes past one of the clock.

The House re-assembled after lunch at fifty-two minutes past two of the clock.

The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Now we will have the second issue which was permitted by the Chairman and that is the ATR on the JPC Report ... (Interruptions)

SHRI DINESHBHAI TRIVEDI (Guja-rat): Before that, can you kindly give me a good reason as to why you have eliminated my name?

THE DEPUTY CHAIRMAN: I have not eliminated any name... (Interruptions)

SHRI DINESHBHAI TRIVEDI: I mus; say with absolute regret that my experience in this House has been that until and unless I talked like a militant, have never been allowed. an unfortunate statement. Whenever I had wanted to speak, I have made a tamasha and it is only then that you have allowed me. I absolutely regret it with a lot of sorrow. My name is there. I have been waiting for two hours. I did not even have my lunch.

THE DEPUTY CHAIRMAN: Mr. Trivedi, I think you were present in the House before lunch. I run this House with the consent of the Members. At that time, the Members said that they did not want to have further discussion on the Nagpur issue and that they wanted to take up the discussion on the ATR, You may direct your militancy towards your colleagues not towards the Chair because I did not do it on my own desire or purpose or any malice against you or anybody. You are not the only person whose name has been eliminated. There are other names also. Mr. Gautam was very keen to speak. Mr. Jagmohan also wanted to say something; he speaks for half a minute only, Mr. Jagesh Desaj who comes from Maharashtra and also Mr. Janeshwar Mishra wanted to speak. Mr. Ajit Jogi also wanted to speak... (Interruptions)

SHRI DINESHBHAI TRIVEDI: I have a right to speak. But whenever I ask, you say, "I am calling. I am calling", but I am never called. I was the first one to press the button. I also came to you and you were kind enough to say that my name had been noted down.

THE DEPUTY CHAIRMAN: I am sorry for you and for the rest of the Members' too. But the House, the Members' opinion, is supreme even above the Chair. If the House had agreed to discuss the ATR before I adjourned for lunch, I abide by that. I understand your anguish. But I want to remind you of one thing. It is nobody's right to say that the whole House will speak on one subject. And when somebody was discussing, at that time, half the House

was asking me why I was continuing the discussion on Nagpur. I have to stop somewhere. This is within my right. I have all sympathies... (Interruptions)

SHRI DINESHBHAI TRIVEDI: Is it the monopoly of a few people only who can always speak on all the subjects.

THE DEPUTY CHAIRMAN: You know Mr. Trivedi, it is not a privilege that all the Members can speak on all the Members can speak on all the subjects.

SHRI DINESHBHAI TRIVEDI: Definitely. You see the record. It is a matter of fact. Everybody can speak. May be there are some senior Members. I have no objection if they speak. But kindly look at us also at times.

THE DEPUTY CHAIRMAN: I think many people from the back benches also spoke.

SHRI DINESHBHAI TRIVEDI: Madam, if we can have a rule, if we can have a precedent that one Member from the front benches and one Member from the back benches should be allowed alternately, I think a lot of problems can be solved. Can we kindly have in future such a rule? You allow people who are in the front benches. Maybe they are there for the last fifteen years. But they are always speaking. Can we, for heaven's sake, get a chance without shouting like this which I don't like?

THE DEPUTY CHAIRMAN: I agree with you. You should raise this matter in the Eusiness Advisory Committee or before some appropriate Committee. I am sure Mr. Chairman and every one concerned will take note of your point and some rule may be adopted, some procedure may be adopted. But now, can I go ahead?

श्री संघ प्रिश्मौतम (उत्तर प्रदेश) : हमारा नाम काट दीजिये, ग्रापको बुलवा दीजिये।

उध्यक्षावि : ऐसा नहीं है । (व्यवधान) Mr. Trivedi, I tell you one thing. I have my full sympathies with you.

SHRI JAGESH DESAI : Madam, what about Nagpur?

THE DEPUTY CHAIRMAN: One second. No interruption please. The thing is that I have a list of four names before me and I am going to abide completely by this list. If anybody wants to speak and gives me his name, it is impossible for me to call such people. So, Mr. Sikander Bakht, please speak

RE-ACTION TAKEN REPORT ON JPC REPORT ON IRREGULARITIES IN SECURITIES AND BANKING TRAN-SACTIONS

विषक्ष के नेता (श्री किन्टर बरुत):
सदर साहिवा, 17 श्रगस्त को इस हाउस
में चैयरमैन साहब का एक स्टेटमेंट हुआ
था । उस स्टेटमेंट का वह हिस्ता मैं
पूरा पड़ना नहीं चाहुता, लेकिन सिर्फ
यह कहना चाहुता हू, उन्होंने एक्शन टेकन
रिपार्ट के सिलसिले में यह कहा था कि,

"The Government will come before the House as early as possible with a revised and modified JPC report."

वाक्या 17 अगस्त, 1994 का हमा या श्रीर हम सोचते थे कि यहां हाउस में शरीक होने से पहले जो भी वह मोडिफाइड रिपार होगी वह मेंबर्स सर्जुलेट हो चुकी होगी ग्रीर यहां म्राते ही, हम उस मोडिफाइड रिपार्ट था रिवाइज रिपार्ट पर डिसक्शन शुरू कर देंगे । एक्यन टेकन रिपार्ट का ताल्लक जे.पी.सी. रिपोर्ट से हैं । जे.पी.सी. रिपोर्ट एक-डेढ़ साल की इन्वेस्टीगेटिड कोशिशों नतीजा थी । जे.पी.सी. की िपोर्ट यनेनिमस रिपोर्ट थी। जे.पी.सी. की रिपोर्ट कुछ इस ढग की थी कि उसमें 50 फी धदी में स्वर्स रूलिंग पार्टी के थे। तो जे.पी.सी. जिस नतीजें ५र पहची उस नतीजे पर ग्रमल हो जाना चाहिये था। बहुत ग्रसें से एक लक्ज अजीबो-गरीब इस्तेमाल होने लगा है कि हम द्वापोजिशन पार्टीक से नेगाशिएट कर रहे हैं टूकम ट्एन भ्रडरस्टेंडिंग क्या नेगोशिएट वार रह है, The J.P.C. report is not negotiable. जे.पी.सी रिपोर्ट जिस तनतीजें पर ५३च

चुकी है। सरकार को उस पर श्रमल करना चाहिये। कंभी-कभी रेकमेंडेशस का लक्ज भी इस्तेमाल हुझा है। मैं मानता हू कि वह बहुत गलत इस्तेमाल होता रहा है।

जे.पी.सी. की रिपोर्ट जिस नतीजों पहच चकी है, जे.पी.सी. रिपार्ट ने जिन लोगों को या जिन मिनिस्टीज को या जिन मिनिस्टर्स को या जिन महकमों को, जिन ग्रफसरों को, जिन बैकों को जिम्मे-दार ठहराया है ग्रीर उन पर इल ग्राम साबित हो चुका है, इलजाम साबि∴ हो जाने वे बाद गवर्नमेंट के लिये यह इपेरेटिव है कि वह उस पर अमल करे। भ्रौर जो गिल्टी पाये गये है. उनको सजा दें । जातियात की बात बिल्कुल नहीं है, जैद, इगर-मेहमूद जिस किसी को भी ज्वाइट पालियामेंटरी कोटी ने (हंसी) . . . मैंने कोई ना-मुनासिय बात कही हो तो बता दीजिये ?

مريفان المريف المراكم المن المراكم ا

The J.P.C. repor is not negotiable.

یه درانعه ۱۱/ آگست ۱۹۴ کویموانعا اور شم سعد و میرسرا میر آب از ارسیانی ایدی وه میرسرا میر آب از ارسیانی

<sup>†[]</sup> Transliteration in Arabic script.